CENTRAL ELECTRICITY REGULATORY COMMISSION **NEW DELHI**

Petition No.348/MP/2023

Subject : Petition under Sections 79, including 79(1)(b), 79(1)(f) & 79(1)(k)

of the Electricity Act, 2003 seeking a declaration that the bid process initiated by Solar Energy Corporation of India Limited along with the Power Purchase Agreement dated 30.12.2022,

executed in terms thereof is a nullity.

Petitioner : Adani Renewable Energy Four Limited (AREFL)

Respondent : Solar Energy Corporation of India Limited (SECI)

Date of Hearing : 30.4.2025

Coram : Shri Jishnu Barua, Chairperson

> Shri Ramesh Babu V., Member Shri Harish Dudani, Member

Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Hemant Singh, Advocate, AREFL

> Shri Chetan Garg, Advocate, AREFL Ms. Lavanya Panwar, Advocate, AREFL Ms. Anushree Bardhan, Advocate, SECI

Ms. Ritika Singh, Advocate, SECI

Record of Proceedings

At the outset, the learned counsel for the Petitioner prayed for an adjournment on the ground of non-availability of the arguing counsel. Considering the said request, the Commission adjourned the matter.

2. The Petition will be listed for hearing on 10.7.2025.

> By order of the Commission Sd/-(T.D. Pant) Joint Chief (Law)